

**THE TAMIL NADU APPROPRIA-
TION (VOTE ON ACCOUNT) BILL,
1977**

THE MINISTER OF FINANCE AND
REVENUE AND BANKING (SHRI H. M.
PATEL): Sir, I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1977-78 as passed by the Lok Sabha, be taken into consideration." *The question was put and the motion was adopted.*

THE VICE-CHAIRMAN (SHRI V. B. RAJU): We shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. M. PATEL: Sir, I beg to move:

"That the Bill be returned."

The question was put and the motion was adopted.

**THE TAMIL NADU (APPROPRIA-
TION) BILL, 1977**

THE MINISTER OF FINANCE AND
REVENUE AND BANKING (SHRI H. M.
PATEL): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1976-77, as passed by the Lok Sabha, be taken into consideration.

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): We shall now take up the

clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

6 P.M.

SHRI H. M. PATEL: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

**THE NAGALAND APPROPRIA-
TION (VOTE ON ACCOUNT)
BILL, 1977**

THE MINISTER OF FINANCE AND
REVENUE AND BANKING (SHRI H. M.
PATEL): Sir, I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of a part of the financial year 1977-78, as passed by the Lok Sabha, be taken into consideration."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): We shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. M. PATEL: Sir, I move: "That

the Bill be returned."

The question was put and the motion was adopted.